

অসম



ৰাজপত্ৰ

সত্যমেব জয়তে

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 123 Dispur, Thursday, 24th April, 2008, 4th Baisakha, 1930 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 23rd April, 2008

No. LGL. 140/2006/12. -- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XVIII OF 2008

(Received the assent of the Governor on 19th April, 2008)

THE ASSAM NON-AGRICULTURAL URBAN AREAS TENANCY

(AMENDMENT) ACT, 2008

AN

ACT

further to amend the Assam Non – Agricultural Urban Areas Tenancy Act ,1955.

Preamble

Whereas it is expedient further to amend the Assam Non-Agricultural Urban Areas Tenancy Act 1955, hereinafter referred to as the principal Act , in the manner hereinafter appearing;

Assam
Act
XII of
1955.

It is hereby enacted in the Fifty- ninth Year of the Republic of India as follows :-

**Short title,
extent and
Commencement**

- 1.(1) This Act may be called the Assam Non-Agricultural Urban Areas Tenancy (Amendment) Act ,2008.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

**Amendment of
section 2.**

2. In the principal Act, in section 2, in clause (i), in sub-clause (d), for the punctuation mark “.” appearing at the end, the punctuation mark “;” shall be substituted and after sub-clause (d), the following new sub-clause (e) shall be inserted , namely :-

“(e) Land owned and /or managed by the Wakf Board/Council .”

MOHD. A. HAQUE,
Secretary to the Government of Assam,
Legislative Department.